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LAW DEPARTMENT

NOTIFICATION

The 24th February, 2023

No.5353-IJ-65/2019/L.— In exercise of the powers conferred by section 23 of the Family Courts Act, 1984 (66 of 1984), the State Government, after consultation with the High Court of Orissa, do hereby make the following rules further to amend the Family Courts (Odisha) Rules, 1990, namely:-

1. (1) These rules may be called the Family Courts (Odisha) Amendment Rules, 2023. (2) They shall come into force on the date of their publication in the Odisha Gazette,

2. In the Family Courts (Odisha) Rules, 1990 (hereinafter referred to as the said rules),¹ in rule 2,-

(i) after clause (c), the following clause shall be inserted, namely:-

"(c-1) "Counsellor" means a person who is appointed as such having the qualification under rule 6." ; and

(ii) for clause (d), the following clause shall be substituted, namely:-

"(d) "Principal Counsellor" means Principal Counsellor to be selected by the High Court from the Counsellor on the basis of the merit —cum-suitability."

3. In the said rules, in rule 5, the words "Principal Counsellor and other" occurring in the opening portion shall be omitted.

4. In the said rules, after rule 6, the following rule shall be inserted, namely:-

" 6A.Selection of Principal Counsellor.- A Counsellor with two years experience as such in Family Court shall be eligible for selection on merit-cum-suitability basis to the post of Principal Counsellor."

By Order of the Governor

DHANESWAR MALLICK

Principal Secretary to Government (I/c)